

**IN THE HIGH COURT OF BOMBAY AT GOA**

LD-VC-OCW-47-2020

IN

PIL Writ Petition No.47/2019

Melvin Francis Da Silva &amp; Ors. .... Petitioner.

Versus

State of Goa and Ors. .... Respondents.

Mr. Amey Kakodkar, Advocate for the petitioners.

Mr. D. Pangam, Advocate General with Mr. S.P. Munj,  
Addl. Government Advocate for the respondent no.5.Mr. S.G. Dessai, Senior Advocate with Mr. Virendra Parsekar,  
Advocate for the respondent no. 9.**Coram:- DAMA SESHADRI NAIDU &****SMT. M. S. JAWALKAR, JJ.****Date:- 22<sup>nd</sup> October, 2020****P.C.:**

All the learned Counsel on either side agree that they will argue the matter finally in two weeks. The petitioner's Counsel wants the Court's leave so that he could visit the Registry and set the pagination right.

2. Leave granted. Let the matter stand over to  
05/11/2020.

**SMT. M. S. JAWALKAR, J. DAMA SESHADRI NAIDU, J.**

mv